

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL NO. 56 OF 2022

1. GUTHA GUNASEKHAR

S/o Gutha Rama Krishnama Naidu,
Age: 37 Years Nagillavari Palli village,
Peddauppara Palli(Post)
Somala Mandal, Chittoor District
Andhra Pradesh- 517257,
Mail: guthaguna@gmail.com
Mobile: 9886681956. And 12 others

... APPELLANTS

VERSUS

1. UNION OF INDIA

Union Ministry of Environment, Forest & CC
Rep. by its Secretary
Indira Paryavaran Bhavan
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011-24695262, 24695265. And 6 others

..... Respondents

ADDL DOCUMENTS FILED BY THE 2ND RESPONDENT A.P SEIAA

Date: 19-04-2023



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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COUNSEL FOR 2ND RESPONDENT

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INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	29-07-2022	Annexure -1 Minutes of A.P State Expert Appraisal Committee(SEAC)	1-4
2.	12.08.2022	Annexure-2 MINUTES OF THE 191st MEETING OF STATELEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA) A.P., MEETING HELD ON 12.08.2022	5-9
3.	08-09-2022	Annexure-3 E.C Order No. SEIAA/AP/RIV/CTR/7/2022/4517/194.37/191.24 dated 08-09-2022	10-20

It is certified that all the documents contained in the above annexure are true copies.

Date: 19-04-2023



194th

SEAC, A.P.

(Day-2)

29th July, 2022



सत्यमेव जयते

MINUTES OF THE 193rd MEETING OF STATE EXPERT APPRAISAL COMMITTEE (SEAC),
ANDHRA PRADESH
HELD ON
29th July, 2022
AT VIJAYAWADA
A.P.



Present: The following members were present. (Through Video Conference)

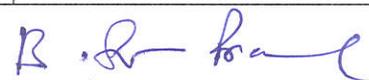
1.	Dr.G.V.R.SrinivasaRao, Professor, Civil Engineering Department, Andhra University, Visakhapatnam	Chairman
2.	Dr.DineshSankar Reddy Registrar(I/C),Professor of Chemical Engineering, NIT, Tadepalligudem, West Godavari	Member
3.	Prof. G. Gnana Mani, Retd., Professor of Zoology, Andhra University, Visakhapatnam	Member
4.	Prof. U. Shameem. Chairman, Dept. of Zoology, Andhra University, Visakhapatnam	Member
5.	Dr. Kiranmai, Assistant Professor, Dept. of Bio Technology, VikramaSimhapuriUniversity,Nellore,SPSRNelloreDistrict	Member
6.	Prof. C. Sasidhar, Professor, Civil Engineering Dept, JNTU, Anantapur	Member
7.	Prof. N. Siva Prasad Reddy, Director (Academics), Brindavan Institute of Technology & Science ,Kurnool	Member
8.	Prof. D. Bharathi, Professor, Dept. of Bio Sciences & Sericulture, Sri PadmavathiMahilaViswaVidhyalayam, Tirupati	Member
9.	Sri KatamneniVenkataRamana, Head of Mining Dept. Government Polytechnic, Narsipatnam.	Member
10.	Dr.M. Sunandana Reddy, Associate Professor,RGM College of Engineering & Technology (Autonomous), Nandyal.	Member
11.	Sri Matli. Chandra Sekhar Professor, Head of Department of Civil Engineering, NIT, Warangal.	Member
12.	Dr. G. Madhavi, Associate Professor, Department of Chemistry, Sri Venkateswara University, Tirupati	Member
13.	Prof. K. ThyagaRaju,Professor,Department of Bio-Chemistry, S.V.University, Tirupati	Member
14.	Dr.GummallaPrasanthi, Professor, Vijaya Institute of Pharmaceutical Sciences, Vijayawad	Member
15.	Sri. B. Siva Prasad, Chief Environmental Engineer, Andhra Pradesh Pollution Control Board. Vijayawada	Member Secretary


Member Secretary
SEAC


Chairman
SEAC



2022	<p>The proposed project is for mining of Gravel in an area of 4.950 Ha. with a proposed production quantity of Gravel - proposed production 1,16,547 M³ /Year with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).</p> <p>The representative of proponent and their consultant VVN Technologies Pvt., Ltd., have attended the meeting and presented the case. The project proponent has submitted cluster letter dt. 29/04/2022 and the total cluster area is 9.919 Ha which is > 5.0 Ha.</p> <p>The Committee noted that the extent of proposed mine lease area is 4.950 Ha. The project falls under B2 at par with B1 category. Mine life 5.02 years.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue <u>Standard Terms of Reference STOR with Public hearing and with the following additional conditions.</u></p> <ol style="list-style-type: none">1. The project proponent shall prepare Entire cluster EIA and EMP.2. The project proponent shall prepare compensatory afforestation plan.3. The project proponent shall prepare plan for surface runoff prevention measures plan.
Agenda Item: 194.37	Construction of Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District - Environmental Clearance - Reg.
SIA/AP/RI V/285310 /2022	<p>Category: B2</p> <p>The Government of Andhra Pradesh accorded administration sanction vide G.O R.T No: 461 Dt: 02.09.2020 for construction of Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District. The project is based on the utilisation of surplus floodwater reaching the Gandkota Reservoir on Pennar River. The balancing reservoir is proposed to store the floodwaters, if available, during the monsoon period. The surface runoff from the 48.5 km² catchment is joining the proposed reservoir and it is less compared to the proposed storage. It is proposed to provide drinking water (1.31 TMC) to the villages and towns and irrigation water to an ayacut of 9700 ha. Saddle bunds define the boundary of the reservoir. The total project cost is Rs. 668.0 Crs.</p> <p>The chief engineer vide his letter dt. 29.07.2022 submitted that the breakup of ayacut area is Somala- 3981.2 Ha, Sodum-4645.2 Ha, Piler-744 Ha, Pulichirla- 329.6 Ha, which is 9700 Ha.</p> <p>As per MOEF & CC Notification vide SO 3977 Dt: 14.08.2018 and SO 1886 dated 20.04.2022 the project comes under B2 Category and specified as "1(c)" (ii) Irrigation Projects - Medium irrigation system (> 2000 Ha., < 10000 Ha.,) - Required to prepare EMP and dealt at state level.</p> <p>The total water consumption in the proposed construction is 60KLD for construction activity and 10 KLD for domestic purpose.</p>

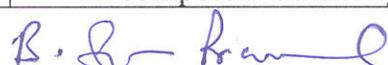

Member Secretary
SEAC


Chairman
SEAC



**MINUTES OF THE 194th MEETING OF STATE EXPERT APPRAISAL COMMITTEE (SEAC),
A.P., HELD ON - 28th& 29th July, 2022 AT VIJAYAWADA, A.P.**

	<p>The wastewater generation is 30KLD from the construction activity and 8KLD from the domestic activity. The Chief Engineer, the proponent, has informed that septic tank is proposed for treatment of domestic effluents. About 170 house holds are to be rehabilitated.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to <u>issue Environmental Clearance with following conditions:</u></p> <ol style="list-style-type: none"> 1. The proponent shall comply with the proposals furnished in Environmental management plan. 2. The project proponent shall not enhance the ayacut beyond 9700 Ha. 3. The project proponent shall have proper rehabilitation plan and shall implement the same. 4. This EC application is considered for construction of the project only and subsidiary canals not included.
<p>Agenda Item: 194.38</p>	<p>6.0 Ha Road metal & Gravel mining of M/s Pavan Granite Metal Works located Sy. No.801 of Paritala Village, KanchikacherlaMandal, Krishna District, Andhra Pradesh - Violation Terms of Reference -Reg.</p>
<p>SIA/AP/MI N/76664/ 2022</p>	<p>Category: B1 (Violation TOR)</p> <p>The proposed project is for mining of Road metal & Gravel in an area of 6.0 Ha.with a proposed production quantity of Road Metal 81179.1 M³/ annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).</p> <p>The proponent and their consultant Right source solutions have attended the meeting.</p> <p>The project proponent has submitted cluster letter dt.14/07/2022 and the total cluster area is 41.985 Ha which is >5.0 Ha.</p> <p>The mine is in operation since 2014 without EC.</p> <p>This is an identified violation proposal as per OM Dt. 07.07.2021.</p> <p>The Committee noted that the extent of proposed mine lease area is 6.0 Ha. The project falls under B1 category.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, <u>recommended to issue Specific (Violation)TOR with Public hearing along with additional TORs:</u></p> <ol style="list-style-type: none"> 1. The proponent shall prepare Entire cluster EIA & EMP. 2. The project proponent shall submit forest NOC at the time of applying for EC as the forest is at a distance of 100m. 3. The project proponent shall prepare compensatory afforestation plan. 4. The proponent is liable to pay the penalties as levied by the concerned competent authority, as per the OM No.28.1.2022 and clause No 12 of


Member Secretary
SEAC


Chairman
SEAC

191st SEIAA

12.08.2022

Day - 2



MINUTES OF THE 191st MEETING OF STATELEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA) A.P., MEETING HELD ON 12.08.2022 AT VIJAYAWADA A.P.

Present:

The following members were present. (Through Video Conference)

1.	Sri P.Venkata Rami Reddy, I.A.S, (Retired).	Chairman
2.	Dr.ThatiparthiByragi Reddy Professor. Department of Environmental Sciences, Andhra University, Visakhapatnam	Member
3.	Dr. P.V.ChalapathiRao, I.F.S	Member Secretary

	Special Secretary to Govt., Environment, Forests, Sciences and Technology Department, Govt. of Andhra Pradesh & Member Secretary, SEIAA,A.P.	
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Item: 194.36& 191.23	Jagannadhapuram Village, VijayapuramMandal, Chittoor District, Andhra Pradesh – Terms of Reference -Reg. SIA/AP/MIN/79556/2022
	<p>Recommendations of the SEAC on 29.07.2022 Category: B2 at par with B1</p> <p>The proposed project is for mining of Gravel in an area of 4.950 Ha. with a proposed production quantity of Gravel - proposed production 1,16,547 M³/Year with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).</p> <p>The representative of proponent and their consultant VVN Technologies Pvt., Ltd., have attended the meeting and presented the case.</p> <p>The project proponent has submitted cluster letter dt.29/04/2022 and the total cluster area is 9.919 Ha which is >5.0 Ha.</p> <p>The Committee noted that the extent of proposed mine lease area is 4.950 Ha. The project falls under B2 at par with B1 category. Mine life 5.02 years.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Standard Terms of Reference STOR with Public hearing and with the following additional conditions.</p> <ol style="list-style-type: none"> 1. The project proponent shall prepare Entire cluster EIA and EMP. 2. The project proponent shall prepare compensatory afforestation plan. 3. The project proponent shall prepare plan for surface runoff prevention measures plan. <p>Decision of SEIAA:- Agreed with the recommendation of the SEAC to issue Standard Terms of Reference STOR with Public hearing.</p>
Agenda Item: 194.37& 191.24	Construction of Avulapalli Balancing Reservoir near Avulapalli Village in SomalaMandal of Chittoor District – Environmental Clearance –Reg. SIA/AP/RIV/285310/2022
	<p>Recommendations of the SEAC on 29.07.2022 Category: B2</p> <p>The Government of Andhra Pradesh accorded administration sanction vide G.O R.T No: 461 Dt: 02.09.2020 for construction of Avulapalli Balancing Reservoir near Avulapalli Village in SomalaMandal of Chittoor District. The project is based on the utilisation of surplus floodwater reaching the Gandkota Reservoir on Pennar River. The balancing reservoir is proposed to store the floodwaters, if available, during the monsoon period. The surface runoff from the 48.5 km^2 catchment is joining the proposed reservoir and it is less compared to the proposed storage. It is proposed to provide drinking water (1.31 TMC) to the villages and towns and irrigation water to an ayacut of 9700 ha. Saddle bunds define the boundary of the reservoir. The total project cost is Rs. 668.0 Crs.</p>

	<p>The chief engineer vide his letter dt. 29.07.2022 submitted that the breakup of ayacut area is Somala- 3981.2 Ha , Sodum-4645.2 Ha, Piler-744 Ha, Pulichirla-329.6 Ha, which is 9700 Ha.</p> <p>As per MOEF & CC Notification vide SO 3977 Dt:14.08.2018 and SO 1886 dated 20.04.2022 the project comes under B2 Category and specified as “1(c)” (ii) Irrigation Projects – Medium irrigation system (> 2000 Ha., &< 10000 Ha.,) – Required to prepare EMP and dealt at state level.</p> <p>The total water consumption in the proposed construction is 60KLD for construction activity and 10 KLD for domestic purpose.</p> <p>The wastewater generation is 30KLD from the construction activity and 8KLD from the domestic activity. The Chief Engineer, the proponent, has informed that septic tank is proposed for treatment of domestic effluents. About 170 house holds are to be rehabilitated.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC’ Notifications & OMs and detailed deliberations, recommended <u>to issue Environmental Clearance with following conditions:</u></p> <ol style="list-style-type: none"> 1. The proponent shall comply with the proposals furnished in Environmental management plan. 2. The project proponent shall not enhance the ayacut beyond 9700 Ha. 3. The project proponent shall have proper rehabilitation plan and shall implement the same. 4. This EC application is considered for construction of the project only and subsidiary canals not included. <p>Decision of SEIAA:- Agreed with the recommendation of the SEAC to issue Environmental Clearance</p>
<p>Agenda Item: 194.38& 191.25</p>	<p>6.0 Ha Road metal & Gravel mining of M/s Pavan Granite Metal Works located Sy. No.801 of Paritala Village, KanchikacherlaMandal, Krishna District, Andhra Pradesh – Violation Terms of Reference – Reg.SIA/AP/MIN/76664/2022</p>
	<p>Recommendations of the SEAC on 29.07.2022 Category: B1 (Violation TOR)</p> <p>The proposed project is for mining of Road metal & Gravel in an area of 6.0 Ha.with a proposed production quantity of Road Metal 81179.1 M³/ annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.</p> <p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤250 ha of mining lease area in respect of non-coal mine lease).</p> <p>The proponent and their consultant Right source solutions have attended the meeting.</p> <p>The project proponent has submitted cluster letter dt.14/07/2022 and the total cluster area is 41.985 Ha which is >5.0 Ha.</p>

	<p>The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).</p> <p>The representative of proponent and their consultant Right Sources, have attended the meeting.</p> <p>The Committee noted that as per cluster letter issued by Asst. Director of Mines & Geology, Prakasam, vide Lr. dated: 01.06.2022. There are no existing quarries within the radius of 500 mts area. This is a standalone mining unit. The total cluster area is 6.654 Ha which > 5.0 Ha.</p> <p>The Committee noted that the extent of proposed mine lease area is 6.654 Ha The project falls under B1 category.</p> <p>The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Standard Terms of Reference STOR with Public hearing and with the following additional conditions.</p> <ol style="list-style-type: none"> 1. The project proponent shall prepare cluster EIA and EMP. 2. The project proponent shall prepare Afforestation plan. 3. The project proponent shall prepare surface runoff prevention measures plan. 4. The project proponent shall submit Forest NOC and Irrigation department NOC at the time of applying for EC. <p>Decision of SEIAA:- Agreed with the recommendation of the SEAC to issue Standard Terms of Reference STOR with Public hearing.</p>
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Special Secretary To Govt

Dr. P.V.Chalapathi Rao, I.F.S Dr.Thatiparthi Byragi Reddy

Sri P.Venkata Rami Reddy, I.A.S,
(Retired).

Special Secretary to Govt., Professor. Department of
Environment, Forests, Sciences Environmental Sciences, Andhra
and Technology Department, University, Visakhapatnam
Govt. of Andhra Pradesh &
Member Secretary,
SEIAA,A.P.

Chairman,
SEIAA,A.P

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Chief Engineer
HARINARAYANA REDDY KANAKA
NTR Telugu Ganga Project, OPP: S.V. Medical College, Old Alipiri Road,
Tirupathi-517501 -517501

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/RIV/285310/2022 dated 25 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B003AP123956
2. File No.	AP RIV CTR 7 2022 4517
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(c) River Valley projects
6. Name of Project	Construction of Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mandal of Chittoor District by Water Resource Department, Tirupati, Government of Andhra Pradesh
7. Name of Company/Organization	HARINARAYANA REDDY KANAKA
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/09/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

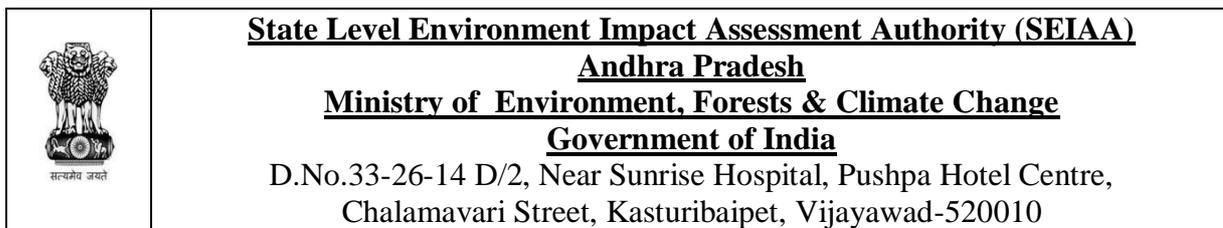
Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/RIV/CTR/7/2022/4517/194.37/191.24

Sir,

Sub: SEIAA, A.P. – Construction of Avulapalli Balancing Reservoir, near Avulapalli Village, Somala Mandal, Chittoor District by Water Resource Department, Tirupati, Government of Andhra Pradesh - Environmental Clearance –Reg.

- I. This has reference to your EC application submitted through online on 25.07.2022 (SIA/AP/RIV/285310/2022), seeking Environmental Clearance for **Construction of Avulapalli Balancing Reservoir at Avulapalli Village, Somala Mandal, Chittoor District**. The nearest human habitation viz., Pedda Uppara Palli Village exists at a distance of about 0.5 km from the proposed project. The proposed scheme consists of construction of balancing reservoir at avulapalli village with 526.09 Ha submergence area, with 30m Dam height & 800m length. The capital cost of the project is Rs. 668.0 Crs. The details of the project is as follows:

Construction of Avulapalli Balancing Reservoir with a capacity of 2.5 TMC intending to supply drinking water (1.31 TMC) to around 2.76 lakh people and an ayacut / culterable command area of 9700 Hectares in Chittoor District.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **29.07.2022**. The Government of Andhra Pradesh accorded administrative sanction vide G.O R.T No: 461 Dt: 02.09.2020 for construction of Avulapalli Balancing Reservoir near Avulapalli Village in Somala Mnadal of Chittoor District. The project is based on the utilisation of surplus floodwater reaching the Gandkota Reservoir on Pennar River. The balancing reservoir is proposed to store the floodwaters, if available, during the monsoon period. The surface runoff from the 48.5 km² catchment area is joining the proposed reservoir and it is less compared to the proposed storage. It is proposed to provide drinking water (1.31 TMC) to the villages and towns and irrigation water to an ayacut of 9700 Ha. Saddle bunds define the boundary of the reservoir. The total project cost is Rs. 668.0 Crs. The chief engineer vide his letter dt. 29.07.2022 submitted that the breakup of ayacut area is Somala- 3981.2 Ha , Sodum-4645.2 Ha, Piler-744 Ha, Pulichirla 329.6 Ha, which is 9700 Ha. As per MOEF & CC Notification vide SO 3977 Dt:14.08.2018 and SO 1886 dated 20.04.2022 the project comes under B2 Category and specified as “1(c)” (ii) Irrigation Projects – Medium irrigation system (> 2000 Ha., &< 10000 Ha..) – Required to prepare EMP and dealt at state level. The total water consumption in the proposed construction is 60KLD for construction activity and 10 KLD for domestic purpose. The wastewater generation is 30KLD from the construction

activity and 8KLD from the domestic activity. The Chief Engineer, the proponent, has informed that septic tank is proposed for treatment of domestic effluents. About 170 households are to be rehabilitated. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Environmental Clearance with following conditions:

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. The project proponent shall not enhance the ayacut beyond 9700 Ha.
3. The project proponent shall have proper rehabilitation plan and shall implement the same.
4. This EC application is considered for construction of the project (reservoir) only and subsidiary canals not included.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.08.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

III. Part A: Special Conditions:

1. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - d. Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
2. The proponent shall comply with the proposals furnished in Environmental management plan.
3. The project proponent shall not enhance the storage capacity – 2.5 TMC and ayacut beyond 9700 Ha.
4. The project proponent shall have proper rehabilitation plan and shall implement the same.
5. This EC application is considered for construction of the project only and subsidiary canals not included.

Part B: Specific Conditions:

1. This clearance letter is valid for a period of 10 years from the date of issue of this letter for commissioning of the project.
2. One balancing reservoir is proposed with different saddle bunds. Aseismic design parameters for the dams need to be approved by National Commission of Seismic Design Parameters (NCSDP). Centre Water Commission, New Delhi.
3. The project proponent has to prepare the R&R benefits & plan for PAFs as per the 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013' which has come into effect since January, 2014.
4. For the land losing households will be as per the National Rehabilitation and Resettlement Policy, 2007 or as per the state Rehabilitation and Resettlement Policy,

whichever is more beneficial to project affected persons (PAFs). Adequate publicity of the compensation package of NRRP 2007 shall be given in the affected villages. All R&R issues shall be completed before commissioning of the project.

5. The implementation of R&E shall be closely monitored and is to be ensured that all project affected families (PAFs) get adequate & timely compensation before commissioning of the project.
6. Total 170 families from 3 villages are likely to be affected by this project. The project affected families shall be rehabilitated as per Andhra Pradesh Government's R&R Policy – 2005 & its amendment G.O. M.S.No. 76, dated 13th April, 2006.
7. A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected people.
8. Water user association/ co-operative and involvement of the whole community for disciplined use of available water should be provided.
9. The Command Area Development Plan should be strictly implemented as proposed in the EIA/ EMP report. Water logging should be treated through suitable drainage measures and conjunctive use of ground water and surface water, reclamation of saline lands and measures to improve the soil fertility.
10. Occurrence of stagnant pools/ slow moving water channels during construction and operation of the project provide breeding source for vector mosquitos and other parasites. The canal should be properly channelized so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises. It will be the responsibility of project authorities to take all corrective steps i.e residual insecticidal spray in all the project affected area and surrounding 3k.m area, keeping the flight range of mosquitoes in consideration.
11. Any other clearance from any other organization if required should be obtained.
12. The Environmental Management Plan (EMP) shall be strictly adhered to as submitted in the EIA/ EMP reports. The budgetary provisions (Rs 255 Lakhs for implementation of EMP, shall be fully utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.
13. After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment. The study shall be undertaken by an independent agency.
14. Necessary permission to be obtained for quarrying construction materials, if any required, for the project as per the EIA Notification, 2006 and as amended thereof.

15. Necessary control measures such as water sprinkling arrangements at the construction sites shall be taken up on priority to arrest fugitive dust.
16. Stabilization of muck disposal sites using biological and engineering measures shall be taken up to ensure that Muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.
17. Solid waste generated, especially plastic waste, etc. should not be disposed of as landfill material. It should be treated with scientific approach and recycled. Use of single-use plastics is not permitted.
18. Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013
19. Conservation plan for Schedule I species shall be implemented with the approval of the concerned CWLW.
20. Possibility of fish pass/ladder for migration of fish shall be explored in consultation with CIFRI/ WH.
21. Real time monitoring of e-flow to be done in consultation with State PCB or any other institution.
22. The clearance is valid for period of 10 years from the date of issue of this letter for commissioning of the project.
23. The EC granted is strictly under the provisions of EIA Notification, 2006 and amendments thereof. It does not amount to be approval under any other acts or rules applicable for the project. The requisite approvals/clearances from any other organization/ department as applicable to the proposed project shall be ensured by the Project Proponent.

Part C: General Conditions:

- I. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- II. Labour force to be engaged for construction works shall be examined thoroughly and adequately treated before issuing them work permit. Medical facilities shall be provided at the construction sites.
- III. Restoration of construction area, including dumping site of excavated materials at

dam site & power house site, should be ensured by leveling, filling up of borrow pits, landscaping etc. the area should be properly afforested with suitable plantation.

- IV. Multi-Disciplinary Committee (MDC) be constituted with experts from Ecology, Forestry, Wildlife, Sociology, Soil Conservation, Fisheries, NGO, etc. to oversee implementation of various environmental safeguards proposed in EMP report during construction of the project. The monitoring report of the Committee shall be uploaded in the website of the proponent organization .
- V. A separate Environmental management Cell both at the project and head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- VI. The funds earmarked for environmental protection measures (Capital cost Rs.255 lakhs & Recurring cost of Rs.62 lakhs/Annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- VII. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- VIII. The Regional Office of MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- IX. The responsibility of implementation of environmental safeguards rests to fully with the irrigation department and Govt A.P.
- X. In case of change in the scope of the project, project would be required a fresh appraisal.
- XI. The Ministry reserves the right to stipulate additional conditions if found necessary. The proponent organization in a time bound manner shall implement these conditions.
- XII. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- XIII. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- XIV. The state Pollution control board /committee should display a copy of the clearance letter at the regional office, district industries center and collector's office / tehsildar's office for 30 days.
- XV. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

Part D:Miscellaneous:

- XVI. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule I species in the study area).
- XVII. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution} Act, 1974 from the concerned State Pollution Control Board/ Committee.

II. Air quality monitoring and preservation

- I. The proposed Mobile DG sets with the capacity of 4×125 kVA and 1× 625kVA shall be used for lighting only during construction phase and they should meet emission and noise standards as per guidelines/standards issued by CPCB.
- II. Regular monitoring of various environmental parameters viz., Water Quality, Ambient Air Quality and Noise levels as per the CPCB guidelines at designated locations shall be carried out on monthly basis and a detailed database of the same shall be prepared and recorded. This shall be used as a baseline data for post construction EIA / Monitoring purposes.
- III. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed standards.
- IV. Necessary control measures such as water sprinkling arrangements, etc. bet taken up to arrest fugitive dust at all the construction sites.

III. Water quality monitoring and preservation:

- I. The total water requirement shall not exceed 60 KLD for construction activity and 10.0 KLD for Domestic purpose.
- II. The total waste water generation from construction activity is -30 KLD and domestic activity is 8 KLD. The proponent shall treat waste water to the irrigation standards before disposal.

- III. Remodeling of existing natural drains (link drains) and connecting them with irrigated land through constructed field drains, collector drains, etc. are to be ensured on priority basis.
- IV. Before impounding of the water into reservoir, Cofferdams, if any, for both at the upstream and downstream are to be decommissioned as per EIA/ EMP report so that once the project is commissioned; cofferdam should not create any adverse impact on water environment including the rock mass and muck used for the Cofferdam.
- V. As the reservoir will be acting as balancing reservoir and there would be fluctuation of water level during peaking period, efforts be made to reduce impact on aquatic life including impacts during spawning period both at the upstream and downstream of the project.
- VI. Water depth sensors shall be installed at suitable locations to monitor e- flow. Hourly data to be collected and converted to discharge data. The Gauge and Discharge data in the form of Excel Sheet be submitted to the Regional Office, MoEF & CC and to the CWC on weekly basis.

IV. Noise monitoring and prevention:

- I. All the equipment likely to generate high noise shall be appropriately enclosed or inbuilt noise enclosures be provided so as to meet the ambient noise standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, as amended in 2010 under the Environment Protection Act (EPA), 1986.
- II. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Waste management:

- I. The Hazardous & Non-Hazardous / Solid waste and disposal:
 1. Solid Waste (Domestic) – 30 Tons/Annum.
 2. The Solid waste generated from the workers camps - 100 kg/day shall be sent to the nearest Municipal dump yard.
 3. Used Oil – 250 LPA shall be sent to APPCB Authorized agencies.
- II. Muck disposal be carried out only in the approved and earmarked sites. The dumping sites shall be located sufficiently away from the HFL of the river. Efforts be made to reuse the muck for construction and other filling purposes and balanced be disposed of at the designated disposal sites. Once the muck disposal sites are inactive, proper treatment measures like both engineering and biological measures be carried out so that sites are stabilized quickly.
- III. Solid waste management should be planned in details. Land filling of plastic waste shall be avoided and instead be used for various purposes as

envisaged in the EIA/ EMP reports. Efforts to be made to avoid one time use of plastics.

VII. Green Belt Management:

- I. To enrich the habitat of the project site, plantation shall be raised. Plantation to be developed along the periphery of the reservoir in multi-layers with local indigenous species in consultation with the local State Forest Department.
- II. Compensatory afforestation programme shall be implemented.
- III. Fish ladder/pass all be provided for migration of fishes. Regular monitoring of this facility be carried out to ensure its effectiveness.

VIII. Human health issues:

- I. Resettlement & Rehabilitation plan be implemented in consultation with the State Govt. as approved by the State Govt.
- II. Budget provisions made for the community and social development plan including community welfare schemes shall be implemented in toto.
- III. Preventive measures viz. fuming and spraying of mosquito control shall be done in and around the labour colonies, affected villages, stagnated pools, etc. Provisions be made to not to create any stagnated pools to avoid creation of breeding grounds of the vector borne diseases.
- IV. Emergency preparedness plan be made for any eventuality of the dam (reservoir) failure and shall be implemented as per the Disaster Management Plan.
- V. Skill mapping be undertaken for the youths of the affected project area and based on the skill mapping, necessary trainings to the youths be provided for their long time livelihood generation.
- VI. The proponent shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation/violation of the environmental / forest / wildlife norms / conditions. The proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders/ stake holders. The copy of the board resolution in this regard shall be submitted to the SEIAA, MoEF&CC, New Delhi, Regional office APPCB as a part of six-monthly report.
- VII. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the proponent organization shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate

account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/ Regional Office along with the Six Monthly Compliance Report.

- VIII. After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency decided in consultation with the Ministry.
- IX. Formation of Water User Association/ Co-operative be made involvement of the whole community be ensured for discipline use of available water for irrigation purposes
- X. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- XI. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the proponent organization.
- XII. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of operation by the project.
- XIII. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- XIV. The project proponent shall abide by all the commitments and recommendations made in the EMP report, and also that during their presentation to the state Expert Appraisal Committee (SEAC).
- XV. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- XVI. Concealing factual data or submission of false /fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- XVII. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble

Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

XVIII. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

XIX. The SEIAA reserve the right to add additional safeguard measure subsequently , if found necessary and to take action including revoking the clearance ,under the provisions of the Environmental(Protection) Act,1986, to ensure effective implementation of the suggested safeguards measure in a time-bound and satisfactory manner

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

To
Sri K. Hari Narayana Reddy, Chief Engineer (FAC),
Water Resource Department,
Tirupati, Government of Andhra Pradesh,
NTR Telugu Ganga Project,
OPP: S.V. Medical College,
Old Alipiri Road, Tirupathi - 517501.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.
P.V.CHALAPATHI RAO
Member Secretary

Date: 9/8/2022 10:29:29 AM